

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

DIVYA INFRA PROPERTIES PRIVATE LIMITED
OPERATING IN REAL ESTATE INDUSTRY AT KAMMAGONDANAHALLI, BANGALORE

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor alongwith PAN & CIN/LLP No.	Divya Infra Properties Private Limited PAN: AACCD1825H CIN: U70200KA2005PTC036361
2.	Address of the registered office	No:4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka, 560015
3.	URL of Website	Not Available
4.	Details of place where majority of fixed assets are located	No:4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka, 560015
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	FY 2022-23: Revenue from operations is Nil
7.	Number of employees / workmen	Nil
8.	Further details including last available financial statement (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the code is available at URL	Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com
10.	Last date for receipt of expression of interest	20-01-2024
11.	Date of issue of provisional list of prospective resolution applicants	30-01-2024
12.	Last date for submission of objections to provisional list	04-02-2024
13.	Date of issue of final list of prospective resolution applicants	14-02-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-02-2024
15.	Last date for submission of resolution plans	20-03-2024
16.	Process email id to submit Expression of Interest	cirp.divyainfra@gmail.com

For **Divya Infra Properties Private Limited**

Sd/-

Prakul Thadi

Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

Registered Address: Flat No. 1405, J Block,

Rainbow Vistas, Green Hills Road,

Moosapet, Hyderabad, Telangana – 500018

Date: December 29, 2023

Place: Hyderabad



ANANDRATHI
ANAND RATHI GLOBAL FINANCE LIMITED
Express Zone, A Wing, 10th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063. Web: www.ari.com

POSSESSION NOTICE

TO TAKE NOTICE ALL THE CONCERNED PARTIES, Whereas, the Authorized Officer of the Anand Rathi Global Finance Limited, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice (detail specifically mention in table below, hereinafter "Demand Notice") under Section 13 sub-section 2 of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 calling upon the Borrower(s) (detail specifically mention in table below, hereinafter Borrower (s)) to repay the amount mentioned in the Demand Notice together with further and future interest thereon at the contractual rate of interest together with costs and charges and other monies payable (if any) from the date of Demand Notice onwards, till the date of payment and/or realization by ARGFL within 60 days from the date of receipt of the Demand Notice (hereinafter Amount Due). The Borrower (s) and co-borrower (s) having failed to repay the Amount Due, this notice is hereby given to the Borrower mentioned herein below in particular and public in general that the undersigned has taken symbolic possession of the Properties / Secured Assets (as defined under the Demand Notice) described herein below in exercise of powers conferred upon him/her under sub-section (4) of section 13 of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date specifically mention herein below.

1. Borrower (s) Name & Address	1. Ms Landstar Homes 1 st floor, Above SBI, # 589 AECS Layout, Brookfield Bangalore - 560037
2. (Co-Borrower / Guarantor) Name & Address	1. Mr. K Uma Maheswara Reddy Partner of M/s Landstar Homes Flat No. A4, 4 th floor, Block 2 12 Square Apartments, T C Palya Main Road Bangalore-560036 2. Mrs. Kummetha Sabitha Flat No. A4, 4 th floor, Block 2 12 Square Apartments, T C Palya Main Road Bangalore-560036
3. Date of Demand Notice	27 th June, 2023
4. Loan Agreement No	ARGFLUC/061
5. Amount Due as per Demand Notice	Rs 1,44,17,143 (Rupees One Crore Forty Four Lakhs Seventeen Thousand One Hundred and Forty Three Only)
6. Date of Physical Possession	26 th December, 2023.

SCHEDULE - I
DETAILS OF SECURED ASSET
PROPERTY CONSTITUTING THE PROJECT "LANDSTAR PINNACLE"
Exclusive charge by way of registered mortgage of Development rights of project "Pinnacle" situated at Sy No: 79/2 admeasuring 1 Acre, Survey no. 80/4, measuring 23 Guntas, Hiranahalli Village, Bidarahalli Hobli, Bengaluru, together totally admeasuring 1 Acre 23 Guntas along with present & future construction thereon including proportionate undivided share of land, excluding sold and registered units and landowner's share.

S.No	Floor No	Flat	Tower	Type (1,2,3BHK)	Carpet Area	Status
1	Ground	001	A	3	875	Vacant
2	Ground	002	A	2	749	Vacant
3	Ground	003	A	2	749	Vacant
4	Ground	009	A	2	685	Vacant
5	Ground	026	A	2	710	Vacant
6	2 nd floor	221	A	2	659	Vacant
7	3 rd floor	322	A	2	704	Vacant
8	Ground	008	A	3	887	Occupied

Date: 30/12/2023
Place: Bangalore
Anand Rathi Global Finance Limited
Authorized Officer

SHIRAM HOUSING FINANCE LIMITED
Reg.Off.: Office No.123, Angappa Naicken Street, Chennai-600001
SHIRAM HOUSING FINANCE
Head Office: Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051
Website: www.shriramhousing.in

POSSESSION NOTICE

Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notices are hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of SHFL has taken the Symbolic possession of the mortgaged properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said Rules, on this 26th day of December 2023.

Borrower Name & Address	Amount due as per Demand Notice
1. Mr. Rajesh S/O Somappa Poojary, No. 4-2, Kumpama Majalu House, Pudu Village, Farangipet, Near High School, Bantwala, Dakshina Kannada - 574 143	Rs. 6,87,001/- (Rupees Six Lakh Eighty Seven Thousand and One Only) in respect of Loan Account No. SILHMLR0000027 as on 11.10.2023 with further interest at the contractual rate, within 60 days from the receipt of said notice.
2. Mrs. Girija W/O Somappa Poojary, No. 4-2, Kumpanamajalu House, Pudu Village, Farangipet, Near High School, Bantwala, Mangalore, Dakshina Kannada - 574 143	Notice dated: 16.10.2023

Description of Mortgaged Property
Immovable Property situated at 'PUDU VILLAGE' within the limits of Pudu Grama Panchayath and within the Registration Sub District of Bantwal and comprised in:

Sy. No.	Kissam	Extent (A-C)	Property No.
7-18(P)	Converted	0-06 Cents (242.82 Sq.mtrs)	151100203000100467

With residential tailed House bearing Door No. 4/2 and with all mamool easementary rights of way and water appurtenant thereto.
BOUNDARIES as per 9 & 11A: East by: Portion of Sy. No. 188, West by: SD Line and Road, North by: Portion of same SD Line South by: SD Line and Road.

This notice is also hereby to caution the general public at large that the authorized officer of SHFL is in the lawful Symbolic Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this notice transfer by way of sale, lease or otherwise deal with/ alienate any of the above mentioned secured assets referred to in this notice, without prior written consent of SHFL.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Place: Mangalore
Date : 26-12-2023
Sd/- Authorised Officer
Shriram Housing Finance Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DIVYA INFRA PROPERTIES PRIVATE LIMITED
OPERATING IN REAL ESTATE INDUSTRY AT KAMMAGONDANAHALLI, BANGALORE
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor alongwith PAN & CIN/LLP No.	Divya Infra Properties Private Limited PAN: AACCD1825H CIN: U70200KA2005PTC036361
2. Address of the registered office	No.4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka, 560015
3. URL of Website	Not Available
4. Details of place where majority of fixed assets are located	No.4, Abbigere Main Road, 30, Kammagondanahalli, Bangalore, Karnataka, 560015
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services in last financial year	FY 2022-23: Revenue from operations is Nil
7. Number of employees / workmen	Nil
8. Further details including last available financial statement (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email to the Resolution Professional at cirp.divyainfra@gmail.com
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For Divya Infra Properties Private Limited
Sd/-
Prakul Thadi
Resolution Professional
Reg. No.: IBB/IFA-002/IP-N01149/2021-2022/13806
Registered Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018
Date: December 29, 2023
Place: Hyderabad

CHANGE OF NAME
I, MAHABOB PASHA MOHAMMED, S/o H.P. Kantharaj, R/at Sondi Angadi Road, 7th Cross, Upparahalli, Someswarapuram, Tumkur-572102 do hereby declare that I have changed my name from HEERA CHAND JAIN to MAHABOB PASHA MOHAMMED, henceforth I shall be known and called as MAHABOB PASHA MOHAMMED only for all purposes, vide affidavit dated 29th Dec. 2023, sworn before Advocate and notary M. Rajendra at Bangalore.

IN THE COURT OF THE CIVIL JUDGE (JR.DVN.) AND JMFC AT HOSAKOTE
C. Mis. No. 217/2023
BETWEEN: Smt. Pyarijan, W/o Late Abdul Shukur Saab, aged about 80 years, Residing at: Banahalli Village, Nadagudi Hobli, Hosakote Taluk, Bangalore Rural District
.. PETITIONER -W/-
AND: The Thashidar, (Birth and Death Registrar) Hosakote Town.. RESPONDENT
GENERAL PUBLIC NOTICE
Whereas the petitioners have filed the above petition seeking the direction to the Thashidar, Hosakote, for issuance of death certificate of Petitioner Father in Law by name Azeer Sab S/o late Husain Sab who died on 22/05/1980 in death register and issue the death certificate of Azeer Sab S/o late Husain Sab who died on 22/05/1980 in home at Banahalli Village, Nadagudi Hobli, Hosakote Taluk. The case is posted for the appearance for interested parties/ publics on 02-01-2024 at 11:00 A.M. Hence interested parties are hereby required to appear either in person or through pleader properly instructed in this behalf on 02-01-2024 at 11:00 A.M before the Hon'ble Principal Civil Judge and JMFC at Hosakote, Bangalore Rural Dist. Filing which the above case will be disposed in your absence you may be placed ex-parte. Given under my hand and the seal of the court on 28-12-2023.
By order of the court, Sheristadar, Civil judge & JMFC at Hosakote.
R. JYSHREE, Advocate
M.V. Extension, Hosakote Town.

PUBLIC NOTICE

My client Mrs. Kanthamma W/o Sri Arjun Babu Naidu aged about 53 years, R/at No.1324/13, Manjunatha Nilaya, Rangaiah Naidu Layout, Near Anjanaya Temple, Ramesh Road, T. Dasarahalli, Bengaluru-560057.
Herby notify the general public that she has lost the original Rectification deed dated 28/03/2016 Registered as Doc No. HSR-1-03466-2015-16 of Book-1 in CD No. HSRD190 in the office of the sub registrar Hesaraghatta, Pertaining to the property bearing Site No.59/4, khata No. 117/1, totally measuring about 1200 sq ft situated at Hurlichikkanahalli Village, Hesaraghatta Hobli, Bengaluru North Taluk, Bengaluru.
The above said original Rectification deed is lost on 29/12/2023 while travelling in bus from Yeshwanthpur to T-Dasarahalli.
If anybody is in possession or having knowledge about the whereabouts the said document the same may kindly be returned or intimated to me and she lodge a police complaint dated 29/12/2023 through online vide Lost Report No.0867815/2023.
SRINIVAS T, Advocate
No.59, Hurlichikkanahalli, Chikkabananavara Post, Hesaraghatta Main Road, Bengaluru-560090. Mob: 8197604964
Bengaluru, Date : 29/12/2023

SHIRAM Finance Limited
Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramfinance.in> Registered Off.: Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. Branch Off: No.:2 & 3, II Floor, Manandi Plaza, St. Marks Road, Shanthalanagar, Ashoknagar, Bangalore - 560001.

APPENDIX-IV-A [See provision to rule 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

NOTE: It is informed that "SHIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHIRAM TRANSPORT FINANCE LIMITED" was changed as "SHIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to The Shriram Finance Limited (Earlier known as Shriram City Union Finance Limited), The Physical possession of which have been taken by the Authorized Officer of Shriram Finance Limited (Earlier Known as Shriram City Union Finance Limited), will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 18.01.2024 between 11 a.m. to 1 p.m. for recovery of the Loan Amount of Rs.71,63,928/- as on 30.12.2023 with respect to Loan A/c. Nos. BANNCTF1601140001 and BANNCTF1703070002 due to "The Shriram Finance Limited" from the Borrowers and Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Description of Property	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection Date
1). M/S. Global Tech Tronix, Rep. By Its Partner Sudhakar.S. No.689, 7th Main Road, Kengeri Satellite Town, Bangalore -560060.	Rs. 20,92,475/- (Rupees Twenty Lakhs Ninety Two Thousand Four Hundred and Seventy five Only) as on 18th August, 2022 under loan account No. BANNCTF1703070002, with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. and further connected Loan A/c. No. BANNCTF1601140001 Rs. 36,47,714/- (Rupees Thirty Six Lakhs Forty Seven Thousand Seven Hundred Fourteen as on 25-11-2022	All that the piece and parcel of the property bearing Site No.1, Janajyothinagar, Khatha No. 26, Assessment No. 37, Mallathahalli Village, Yeshwanthapura Hobali, Bangalore North Taluk, Bangalore, Now under the limits of BBMP, ward No. 129, Measuring East to West: 30 Ft and North to South: 40 Ft, in all 1200 Sq. Ft. and bounded on (As Per Documents): East By: Road, West By : Anne Joys Property, North By : Hanumantappa's Property South By : Road	55,50,000/- (Rupees Fifty Five Lakhs Fifty Thousand Only)	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below in favour of Shriram Finance Limited BANK NAME- AXIS BANK LIMITED BRANCH - DR. RADHAKRISHNAN S A L A I , M Y L A P O R E , CHENNAI BANK ACCOUNT NO - Current Account No . 00601020006744 9 IFSC CODE - UTIB0000006	18th Jan. 2024 & Time. 11.00 a.m. to 01.00 p.m.	Nagesh 9844572833 Manjunath 9980219262 Property Inspection Date:06th January 2024 Time 11.00 a.m. to 04.00 p.m.
2) Mr. Sudhakar S, S/o Srinivas C, 3.) Mr. Srinivas C S/o Chinnaswamy Naidu Above No. 2 & 3 Residing at: R/o. No. 1575, 7th Main Road, Kengeri Satellite Town, Near Kalikamba Temple, Bangalore - 560 060. Also at : No.1, Janajyothinagar, Malathahalli Village, Yeshwanthapura Hobali, Bangalore North Taluk, Ward No.129, Bangalore-560060 And also at : No.67/1 B, 8th 'A' Main Road, Maramma Temple Street, Next to BDA Park, Kengeri Satellite Town, Bangalore - 560060			36,47,714/- (Rupees Thirty Six Lakhs Forty Seven Thousand Seven Hundred Fourteen as on 25-11-2022	East By: Private Property West By : Anne Joys Property, North By : Hanumantappa's Property South By : Road	Rs.5,55,000/- (Rupees Five Lakhs Fifty Five Thousand only) .	Last date for submission of EMD: 17th January 2024 Time 10.00 a.m. to 05.00 p.m.
4). M/S. Maruthi Fabtech , Rep By It's Prop.Sudhakar.S.No.47/1C, Kabbahalla Road, Byraveshwaranagar, Magadi Road, Vishwaneedam, Bangalore- 560 091.	Seven Thousand Seven Hundred Fourteen as on 25-11-2022	Physical Existence Boundaries East By: Private Property West By : Anne Joys Property, North By : Hanumantappa's Property South By : Road				

STATUTARY 15 DAYS NOTICE UNDER RULE 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
The borrower/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of e-auction i.e. 18-01-2023, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.
The Authorised Officer reserves the right to reject any or all bids without furnishing any further reasons. The online auction will be conducted on website (<https://www.disposalhub.com>) of our third party auction agency NEXSEN SOLUTION PVT. LTD. and for the place of Tender Submission/ for obtaining the bid form / Tender open & Auction, please visit the website <https://www.disposalhub.com> and for detailed terms and conditions of the sale please refer to the link <https://www.shriramfinance.in/auction> provided in the website of Shriram Finance Limited.
Place : BANGALORE
Date : 30-12-2023
Sd/- Authorised Officer
Shriram Finance Limited

Markets, Insight Out

Markets, Monday to Saturday

To book your copy, sms reachbs to 57575 or email order@bsmail.in

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